

Case No. 240/2019  
FIR No. 42/2019  
PS Patel Nagar  
State Vs. Deepak & Anr.

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused persons.

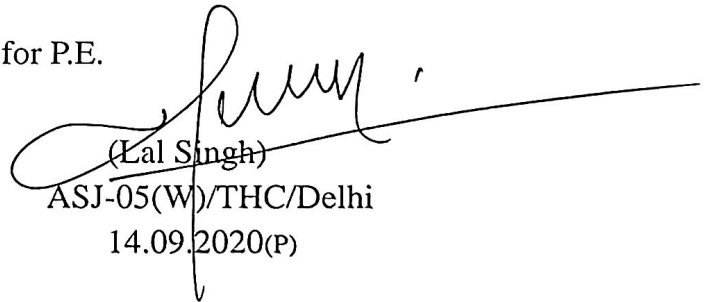
Matter is at the stage of P.E.

Perusal of the file shows that in this case, accused Deepak was in J.C. before lock-down and accused Vikas on bail.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 23.11.2020.

Put up on 23.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

**FIR No. 209/2019**  
**PS Nihal Vihar**  
**U/s 302 IPC**  
**State Vs. Bharat**

14.09.2020

Present : Sh. M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Bhoopinder Singh, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

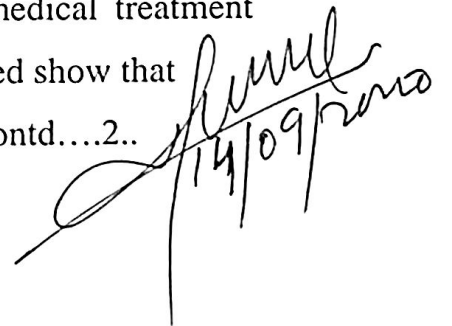
Ld. Counsel for the applicant/accused submits that the present application has been filed on the medical ground of family members of the applicant/accused i.e. mother, wife, son and daughter of the applicant/accused.

Reply to the above application has been received on behalf of Insp. Jitender Dagar, ATO, PS Nihal Vihar alongwith the verification report of the treatment papers of the family members of the applicant/accused.

Ld. Counsel for the applicant/accused submits that the ailment of mother & wife of the applicant/accused are old ailments and hence, their OPD cards were annexed alongwith the application.

Perusal of the verification report of medical treatment papers of the family members of the applicant/accused show that

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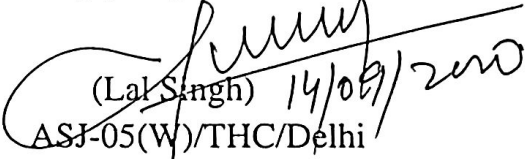
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there is no medical urgency as no surgery or admission in the hospital etc. has been suggested to any of the family members of the applicant/accused. The medical documents of family members of the applicant/accused are only OPD cards.

At this stage, Id. Counsel for the applicant/accused submits that he is not stressing the application and he is withdrawing the present application and he may be permitted to withdraw the present application.

In view of the above facts & circumstances as well as submission of Ld. counsel for the applicant/accused, the present application is dismissed as withdrawn.

The present application is accordingly disposed of.

  
(Lal Singh) 14/09/2020  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

**FIR No. 554/2017**  
**PS Ranhola**  
**U/s 452/307/354D/323/506/34 IPC & 25 Arms Act**  
**State Vs. Amit Yadav @ Rajnesh**

14.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Rajesh Bhatt, Ld. Counsel for the applicant/accused  
through VC.


This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that this  
application has been filed for grant of regular bail.

Reply to the above application has not been received as  
yet.

Issue notice to the IO/SHO concerned to file reply to the  
above application as well as to file previous involvement report qua the  
applicant/accused, returnable for 21.09.2020.

Put up on 21.09.2020 alongwith main file for  
consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

**FIR No. 826/2018**  
**PS Nihal Vihar**  
**U/s 302/392/397/34 IPC & 25/27 Arms Act**  
**State Vs. Anil Choudhary**

14.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Ms. Poonam Bakshi, Ld. Amicus-curiae for the  
applicant/accused through VC.

This application has been filed on behalf of the  
applicant/accused for grant of interim bail in terms of HPC guidelines  
dt. 18.05.2020.

Reply to the above application has been received on behalf  
of Insp. Jitender Dagar, ATO, PS Nihal Vihar.

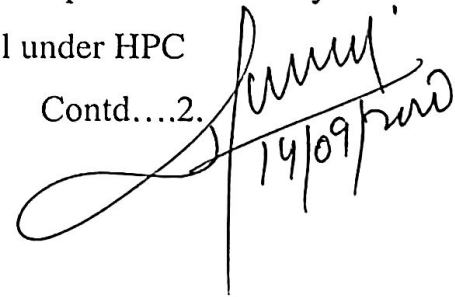
Ld. Amicus-curiae for the applicant/accused submits that  
the present application has been filed in terms of HPC guidelines dt.  
18.05.2020.

As per reply of Insp. Jitender Dagar, ATO, PS Nihal Vihar,  
the present FIR bearing no. 826/2018 PS Nihal Vihar u/s  
302/392/397/34 IPC & 25/27 Arms Act was registered on 20.12.2018.

As per HPC guidelines dt. 18.05.2020 for offence u/s 302  
IPC, the accused must have served custody period of atleast two years  
so as to avail the bail under the said guidelines.

Since the applicant/accused has not completed the custody  
period of atleast two years, so as to avail the bail under HPC

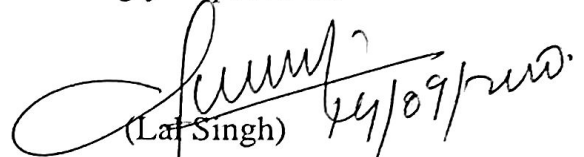
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14/09/2020

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guidelines dt. 18.05.2020 and hence, the present application of the applicant/accused is not covered under the HPC guidelines and accordingly, the same stands dismissed.

The present application is accordingly disposed of.

  
(Lal Singh) 14/09/20  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

**FIR No. 15/2018**  
**PS Ranhola**  
**U/s 302/34 IPC**  
**State Vs. Jacob @ Gunnu**

14.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. F.C. Giri, Ld. Legal aid Counsel for the  
applicant/accused through VC.

This application has been filed on behalf of the  
applicant/accused for grant of interim bail for a period of 30 days.

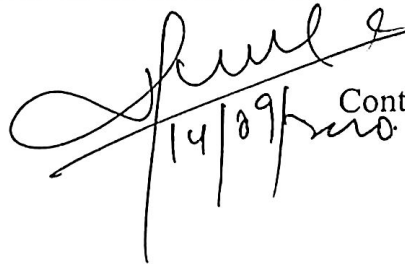
This application has been filed by the applicant/accused  
from Jail through Jail visiting counsel.

Ld. Legal aid counsel submits that he has been appointed  
as legal aid counsel in this matter for the applicant/accused.

Reply to the above application has been received on behalf  
of SI Amit Rathee alongwith previous involvement report.

In the reply, it is mentioned that the interim bail  
application of the applicant/accused was earlier dismissed by this  
Court. Further, it is mentioned in the reply that the applicant/accused  
is involved in four other criminal cases apart from the present case as  
per the SCRB data.

As per the previous involvement report, the  
applicant/accused is shown to be involved in four other cases apart  
from the present case.

  
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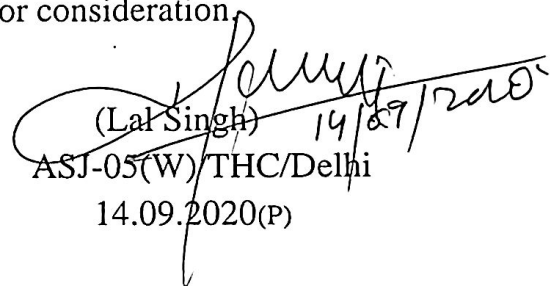
At this stage, Id. legal aid counsel submits that this application has been filed on the medical ground of mother and sister of the applicant/accused.

However, perusal of the application shows that there are no medical documents of mother and sister of the applicant/accused annexed with the application.

At this stage, Id. Legal aid counsel seeks one more opportunity for providing the medical documents of mother & sister of the applicant/accused.

At the request of Id. Legal aid counsel for the applicant/accused, the matter is adjourned for 23.09.2020.

Put up on 23.09.2020 for consideration,

  
(Lal Singh) 14/09/2020  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)



CA No. 218/2017  
Sanjan Kapoor Vs. Prithpal Singh  
14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Appellant through VC.  
Sh. Rahul Kumar, Id. Counsel for the respondent through VC.

Matter is at the stage of payment of remaining settled amount.

At this stage, appellant as well as Id. Counsel for the respondent submit that the matter has been settled in the mediation on 31.10.2017 for a sum of Rs. 6,70,000/-

Ld. Counsel for the respondent further submits that the appellant had given a sum of Rs. 4,00,000/- to Sh. Gurpreet Singh, who is respondent in CA no. 221/2017, as part payment of settled amount regarding all the four connected appeals i.e. CA no.218/2017, CA no. 219/2017, CA no. 220/2017 and 221/2017 on 17.01.2020 and still Rs. 2,70,000/- is yet to be paid by the appellant.

At this stage, appellant submits that he has paid Rs. 1,00,000/- to Sh. Manjeet Singh, who is respondent in CA no. 220/2017 in between after 17.01.2020 as further part payment of settled amount.

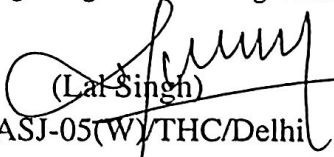
At this stage, appellant seeks some more time for payment of remaining balance amount.

In view of the above, matter is adjourned for 23.11.2020.

In the meanwhile, NBW already issued against the appellant is further stayed till the next date of hearing.

Appellant is directed to pay the balance settled amount on or before the next date of hearing.

Put up on 23.11.2020 for compliance regarding the remaining balance payment.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

CA No. 219/2017  
Sanjan Kapoor Vs. Bajinder Singh  
14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Appellant is present through VC.  
Sh. Rahul Kumar, Id. Counsel for the respondent through VC.

Matter is at the stage of payment of remaining settled amount.

At this stage, appellant as well as Id. Counsel for the respondent submit that the matter has been settled in the mediation on 31.10.2017 for a sum of Rs. 6,70,000/-

Ld. Counsel for the respondent further submits that the appellant had given a sum of Rs. 4,00,000/- to Sh. Gurpreet Singh, who is respondent in CA no. 221/2017, as part payment of settled amount regarding all the four connected appeals i.e. CA no.218/2017, CA no. 219/2017, CA no. 220/2017 and 221/2017 on 17.01.2020 and still Rs. 2,70,000/- is yet to be paid by the appellant.

At this stage, appellant submits that he has paid Rs. 1,00,000/- to Sh. Manjeet Singh, who is respondent in CA no. 220/2017 in between after 17.01.2020 as further part payment of settled amount.

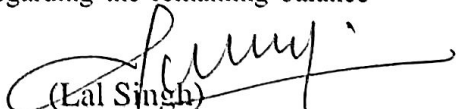
At this stage, appellant seeks some more time for payment of remaining balance amount.

In view of the above, matter is adjourned for 23.11.2020.

In the meanwhile, NBW already issued against the appellant is further stayed till the next date of hearing.

Appellant is directed to pay the balance settled amount on or before the next date of hearing.

Put up on 23.11.2020 for compliance regarding the remaining balance payment.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09/2020(P)

CA No. 220/2017  
Sanjan Kapoor Vs. Manjeet Singh  
14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DIIC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./D.J West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Appellant is present through VC.  
Sh. Rahul Kumar, Id. Counsel for the respondent through VC.

Matter is at the stage of payment of remaining settled amount.

At this stage, appellant as well as Id. Counsel for the respondent submit that the matter has been settled in the mediation on 31.10.2017 for a sum of Rs. 6,70,000/-

Ld. Counsel for the respondent further submits that the appellant had given a sum of Rs. 4,00,000/- to Sh. Gurpreet Singh, who is respondent in CA no. 221/2017, as part payment of settled amount regarding all the four connected appeals i.e. CA no.218/2017, CA no. 219/2017, CA no. 220/2017 and 221/2017 on 17.01.2020 and still Rs. 2,70,000/- is yet to be paid by the appellant.

At this stage, appellant submits that he has paid Rs. 1,00,000/- to Sh. Manjeet Singh, who is respondent in the present appeal in between after 17.01.2020 as further part payment of settled amount.

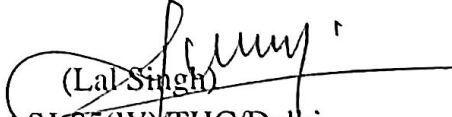
At this stage, appellant seeks some more time for payment of remaining balance amount.

In view of the above, matter is adjourned for 23.11.2020.

In the meanwhile, NBW already issued against the appellant is further stayed till the next date of hearing.

Appellant is directed to pay the balance settled amount on or before the next date of hearing.

Put up on 23.11.2020 for compliance regarding the remaining balance payment.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

CA No. 221/2017  
Sanjan Kapoor Vs. Gurpreet Singh  
14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DIIC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Appellant is present through VC.  
Sh. Rahul Kumar, Id. Counsel for the respondent through VC.

Matter is at the stage of payment of remaining settled amount.

At this stage, appellant as well as Id. Counsel for the respondent submit that the matter has been settled in the mediation on 31.10.2017 for a sum of Rs. 6,70,000/-

Ld. Counsel for the respondent further submits that the appellant had given a sum of Rs. 4,00,000/- to Sh. Gurpreet Singh, who is respondent in the present appeal, as part payment of settled amount regarding all the four connected appeals i.e. CA no.218/2017, CA no. 219/2017, CA no. 220/2017 and 221/2017 on 17.01.2020 and still Rs. 2,70,000/- is yet to be paid by the appellant.

At this stage, appellant submits that he has paid Rs. 1,00,000/- to Sh. Manjeet Singh, who is respondent in CA no. 220/2017 in between after 17.01.2020 as further part payment of settled amount.

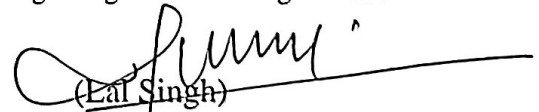
At this stage, appellant seeks some more time for payment of remaining balance amount.

In view of the above, matter is adjourned for 23.11.2020.

In the meanwhile, NBW already issued against the appellant is further stayed till the next date of hearing.

Appellant is directed to pay the balance settled amount on or before the next date of hearing.

Put up on 23.11.2020 for compliance regarding the remaining balance payment.



(Lal Singh)  
ASJ-05(W)/THC/Delhi

14.09.2020(P)

CR No. 22/2020

Gurpreet Singh Vs. The State Govt. of NCT of Delhi & Anr.

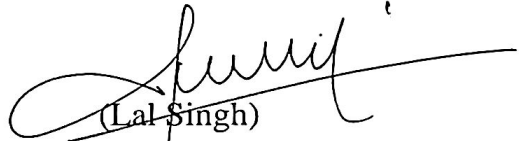
14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1  
through VC.  
None for respondent no.2.

Perusal of the file shows that before lock-down, matter was at the stage of service of respondent no.2.

In view of the above, put up on 23.11.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 24/2020  
FIR No. 636/2019  
PS Nihal Vihar  
State Vs. Rahul Sharma @ Mota & others

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Vivek Pandey, Ld. Counsel for the accused Rahul Sharma @ Mota through VC.  
None for other accused persons.

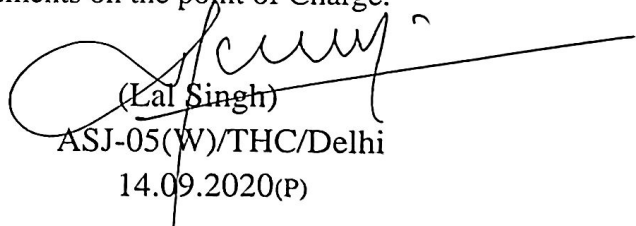
Matter is at the stage of consideration on the point of Charge.

Perusal of the file shows that before lock-down i.e. on 17.02.2020, all the accused persons were in J.C. in the present case.

Ld. Counsel for accused Rahul Sharma @ Mota submits that today he is not prepared for arguments on Charge and seeking an adjournment.

Moreover, none has appeared for other two accused persons, therefore, in view of the above, matter is adjourned for 23.11.2020.

Put up on 23.11.2020 for arguments on the point of Charge.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 247/2018  
FIR No. 12/2018  
PS Khyala  
State Vs. Jaspreet Singh @ Micky & Anr.

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

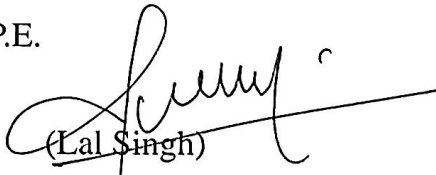
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Vikas Chadha, Ld. Counsel for both the accused persons alongwith both the accused persons namely Jaspreet Singh @ Micky and Manpreet Kaur @ Manni through VC.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 23.11.2020.

Put up on 23.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 58/2019  
FIR No. 148/2015  
PS Moti Nagar  
State Vs. Lakhwinder Singh

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.


Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 23.11.2020.

Put up on 23.11.2020 for P.E.

  
(Lal/Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)



Case No. 385/2019  
FIR No. 114/2019  
PS Punjabi Bagh  
State Vs. Rahul Yadav & Anr.

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Girish Bhardwaj and Mohd. Ali, Id. Counsels for  
accused Jitender @ Jitu.  
None for other accused namely Rahul Yadav.

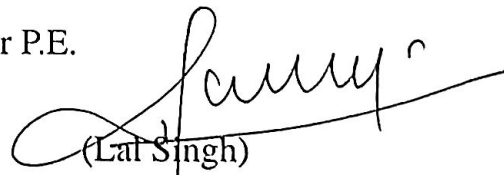
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, both the  
accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of  
the Hon'ble High Court of Delhi, evidence shall be recorded only in  
ex-parte and uncontested matters, where the same is required to be  
tendered by way of affidavit.

In view of the above, the matter is adjourned for  
23.11.2020.

Put up on 23.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 498/2019  
FIR No. 156/2019  
PS Rajouri Garden  
State Vs. Kamal Kant & Anr.

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Rajesh Kumar, Ld. Counsel for accused Om Prakash  
alongwith accused Om Prakash through VC.  
None for other accused namely Kamal Kant.

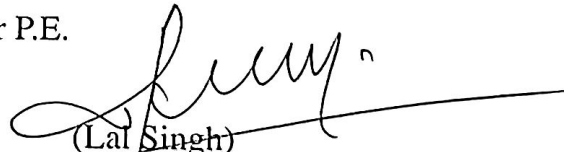
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused Kamal Kant was in J.C. and accused Om Prakash was on bail.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 582/2019  
FIR No. 114/2019  
PS Anand Parbat  
State Vs. Jatin @ Jitender

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.


Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)

Case No. 415/2018  
FIR No. 99/2018  
PS Ranjit Nagar  
State Vs. Arjun @ Hakla

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

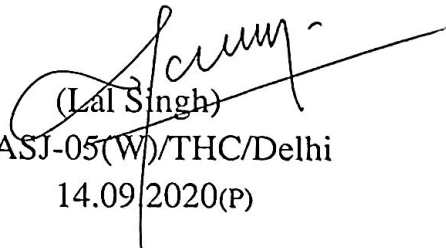
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. R.P.Sarvan, Ld. Legal aid Counsel for accused Afroj @ Bihari and Id. Amicus-curiae for accused Arjun @ Hakla through VC.

Matter is at the stage of recording of statements of accused persons u/s 313 Cr.P.C.

Perusal of the file shows that in this case, accused Arjun @ Hakla was in J.C. before lock-down and accused Afroj @ Bihari is on bail.

At the oral request of Id. Legal aid counsel, accused Afroj @ Bihari is exempted from appearance to join the proceedings through VC only for today.

Put up on 07.10.2020 for recording of statements of accused persons u/s 313 Cr.P.C.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09/2020(P)

CA No. 56/2020  
Varun Yadav Vs. Rakesh Yadav

14.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

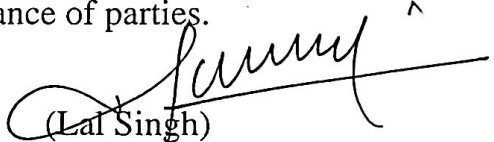
Present : None for the appellant.  
None for the respondent.

Perusal of the file shows that before lock-down, matter was at the stage of service of respondent.

Therefore in view of the above, issue notice to the appellant, returnable for 23.11.2020.

Notice be also issued to the respondent on filing of PF/RC, returnable for 23.11.2020.

Put up on 23.11.2020 for appearance of parties.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
14.09.2020(P)